GOVERNMENT OF INDIA MNISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 1896 TO BE ANSWERED ON DECEMBER 09, 2021

GUIDELINES FOR HAWKERS/ STREET VENDORS

NO. 1896. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether the Supreme Court had issued orders in 1985 to formulate guidelines for hawkers and street vendors;
- (b) If so, the details thereof;
- (c) Whether the Government has formulated any guidelines in this regard in accordance with the above order;
- (d) If so, the details thereof; and
- (e) Whether the State Governments are complying with it and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

 (a)&(b): In 1985, Hon'ble Supreme Court in the case of "Bombay Hawkers' Union and Others Vs. Bombay Municipal Corporation and Others", suggested some modalities in the Scheme proposed by Municipal Commissioner, Greater Bombay and ordered that Municipal Commissioner will proceed to frame the final scheme on the lines suggested. The respondents in the case were Municipal Corporation of Greater Bombay, State of Maharashtra, Municipal Commissioner and Commissioner of Police. Government of India was not a respondent in that case.

(c) to (e): In order to protect rights of urban street vendors, regulate street vending activities and to ensure uniformity in legal framework for street vending across States / Union Territories, Government has enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. The Act is applicable to all States/UTs except to any land, premises and trains owned and controlled by Railways under the Railway Act, 1989.

> Rules under the Act have been notified by all States / UTs. Scheme has been notified by all States / UTs except UTs of Ladakh and Lakshadweep. Meghalaya has its own State Act.

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